



2026:AHC:18087

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 42621 of 2025

Rahul Ahirwar

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sanjeev Kumar Khare
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

1. Heard learned counsel for the applicant, Sri Anjay Kumar Singh, learned AGA for the State-opposite party and perused the record.
2. This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant seeking enlargement on bail in Case Crime No. 181 of 2025, under Sections 109(1), 85, 352 of the Bharatiya Nyaya Sanhita, 2023 and Section 3/4 of D.P. Act, Police Station Srinagar, District Mahoba.
3. Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 11.09.2025. He has no criminal antecedent and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail.
4. Learned counsel for the applicant submits that no offence as alleged in the FIR has been made out against the applicant. The allegation against the applicant has burnt the daughter of the informant after pouring Petrol upon her. Learned counsel for the applicant submits that as per voice recording statement of the victim, it is an accidental incident and F.I.R. regarding which was lodged after one and half month of the alleged incident. Hence, bail has been prayed for.
5. Learned AGA has vehemently opposed, but could not dispute the fact that applicant has no criminal antecedents.

6. Considering all those facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

7. Accordingly, the bail application is ***allowed***.

8. Let the ***accused-applicant, Rahul Ahirwar, involved in above mentioned case crime number be released on bail***, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

i. The applicant will not tamper with the evidence.

ii. The applicant will not indulge in any criminal activity.

iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

iv. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

9. In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

(Ashutosh Srivastava,J.)

January 22, 2026

Vibha Singh